

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

STARRED QUESTION NO:369  
ANSWERED ON:20.04.2005  
CANCELLATION OF LICENCES  
Chowdhury Shri Adhir Ranjan;Singh Shri Uday

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) whether the Government has recently cancelled licences of many Ayurvedic and Unani drug manufacturers across the country for not following the norms;
- (b) if so, the details thereof;
- (c) whether the Government has a proposal to enact effective legislation to curtail manufacture of spurious Ayurvedic and Unani drugs; and
- (d) if so, the details thereof?

**Answer**

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. ANBUMANI RAMADOSS)

(a)to(d): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 369 FOR 20TH APRIL, 2005

(a)&(b): For the purpose of manufacturing Ayurvedic and Unani drugs, the State Government appoints the licencing authorities for such areas as may be specified in this behalf by notification in the official gazette. An application for the grant or renewal of a licence to manufacture for sale any Ayurvedic or Unani drugs has to be made in the prescribed form to the licencing authority as per provisions under Rule 153 of the Drugs & Cosmetics Rules, 1945.

According to the information received from the State Governments, 116 applications for renewal of licences have been rejected as on September, 2004, for non-compliance of Good Manufacturing Practices (GMP) provisions of these were 10 from Himachal Pradesh, 6 from Delhi 75 from Orissa and 25 from Punjab.

(c)&(d): There is no proposal to enact a fresh legislation to deal with the manufacture of spurious Ayurvedic and Unani drugs, as the existing legal provisions if enforced effectively, are adequate for this purpose. Section 17 of the Drugs & Cosmetics Act provides for punishment for misbranded, fake and spurious (Ayurveda and Unani) drugs. State Drug Controllers are required to implement this provision.